

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 599/252/ND/2018

In the matter of:

TCT Cargo & Travels Pvt. Ltd.
Vs.
ROC & Another.

....**Appellant**

....**Respondent**

Under Section: 252

Order delivered on 30.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant :
For the Respondent : Ms. Kusum Yadav,
Company Prosecutor
For the IT :

ORDER

It is seen from the last order none is represented on behalf of the appellant. Today also nobody appears for the appellant. The Learned Company Prosecutor states that reply will be filed during the course of the day. On 31.07.2018 one Mr. Rajeev Sunaria filed their appearance. Yesterday, Mr. Rajeev Sunaria has handed over to the registry a letter stating that they want to withdraw the present appeal but today nobody appears on behalf of the appellant. The appellant is not coming forward for prosecuting

this appeal and no efforts are made to revive the name of the company. Hence this is a fit case for dismissal. Appeal is dismissed.

At the end of the Board, Mr. Rajeev Sunaria appeared and request for withdrawal of the appeal. The appeal is already dismissed.

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh